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ITEM NO.17

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)..... of 2015
CC No(s). 20091/2014

(Arising out of impugned final judgment and order dated 27/02/2014
in WC No. 46537/2010 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP & ORS

Petitioner(s)

VERSUS

BALDEO RAJ

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

WITH
S.L.P.(C)..... of 2015 (CC No. 21050/2014)
(With appln.(s) for c/delay in filing SLP and Office Report)

Date: 20/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. P.N. Misra, Sr. Adv.
Mr. Abhish Kumar, Adv.
Mr. Sudeep Kumar, Adv.
Mr. Som Raj Choudhury, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

SLP (C) No..... of 2015 (CC No.20091 of 2014):

Mr. P.N. Misra, learned senior counsel appearing for
the petitioners, prays for and is granted four weeks' time to file a
Signature Not Verified

counter affidavit, filed before the High Court, to demonstrate

Digitally signed by
Mahabir Singh

Date: 2015.07.20

17:02:22 IST

Reason:

that there was specific averment made in the counter affidavit
that actual physical possession of the land in-dispute has been
taken over.

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SLP (C) No..... of 2015 (CC No.21050 of 2014):

Delay condoned.

We do not see any merit in this special leave petition, which
is hereby dismissed.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER